1	2
135.	JSW Steel Ltd.
136.	Visa Power Ltd.
137.	JSW Steels Ltd./Jindal Thermal Power Ltd.
138.	Visa Steel Ltd.
139.	Kamal Sponge Steel and Power Limited

(e) 137 non core industries of Chhattisgarh and Madhya Pradesh are drawing coal through Fuel Sales Agreement. Besides the above, there are number of small scale industries in Chhattisgarh and Madhya Pradesh who are drawing coal either through e-auction and/or through State Nominated Agencies. Coal of Grade B to Grade E is being supplied from different mines of South Eastern Coalfield Ltd. and Western Coalfields Ltd. as per availability.

Auctioning of coalfields

781. SHRI SHIVANAND TIWARI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that, due to pendency of the Bill to mandate auctioning of coalfields, the coalfields were allocated to private parties during 2006 to 2009; and

(b) whether the said action of Government has resulted in revenue loss to the exchequer and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The allocation of coal blocks to the private companies made during 2006-2009 has been done through an ongoing process which was initiated before the introduction of the Mines and Minerals (Development and Regulation) Amendment Bill, 2008 in the Rajya Sabha on 17.10.2008. During 2006-2009, 64 coal blocks with geological reserves of 13.98 billion tonnes have been allocated to private companies. Out of which, 03 coal blocks with geological reserves of about 0.08 billion tonnes have been de-allocated. Hence, the net allocated blocks are 61 with geological reserves of about 13.90 billion tonnes. No coal block has been advertised for allocation after the introduction of the Mines and Minerals (Development and Regulation) Amendment Bill, 2008. The process for identification of coal blocks was initiated on the direction of 5th meeting of the Energy Coordination Committee held in 2006. 38 coal blocks with geological reserves of about 6.1 billion tonnes (15 blocks for power sector and 23 blocks were earmarked for non-power sector *i.e.* production of iron and steel and production of cement) were identified and advertised in September, 2006 for allocation for captive end use. Out of advertised 38 coal blocks, 31 coal blocks have been allocated to eligible private companies,

6 coal blocks are pending due to legal dispute and other formalities and one block was withdrawn because of exhaustion of coal reserves.

(b) The Central Government does not charge any amount nor generate any revenue out of the coal blocks allocated for captive purpose. Hence there is no question of loss of revenue to the Central Government.

Coal royalty to Orissa

782. SHRIMATI RENUBALA PRADHAN : Will the Minister of COAL be pleased to state:

(a) by when the last coal royalty to Orissa was revised;

(b) whether there is any plan to revise the coal royalty to the State;

(c) how much the State was getting as coal royalty from that State during the last three years; and

(d) the amount received by other States during the same period as the coal royalty?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Under Section 9(3) of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957, the Central Government is empowered to amend the Second Schedule to the Act so as to enhance or reduce, once in three years, the rates of royalty on minerals specified in Schedule-I of the said Act including coal. The rate of royalty on coal were last revised with effect from 1.8.2007, which arc applicable to all the States including Orissa.

(b) Yes, Madam. A Study Group has been constituted by the Ministry of Coal for revision of rates of royalty on coal and lignite, which has already collected the views/comments of all the concerned stakeholders through questionnaires as well as direct meetings. The said Study Group is presently analyzing various suggestions received from all the Stakeholders. The new royalty rates would be announced by the Government after examining the recommendations of the said Study Group.

(c) and (d) Royalty paid by Coal Companies to the States including Orissa, during last three years is as follows:

(Rs. in crores)

States	2008-09	2009-10	2010-11	Total
1	2	3	4	5
Orissa	762.14	881.08	928.44	2571.66